

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Registered

Commercial Complex (BDA)
Indiranagar
Bangalore - 560 038

Dated : 6 JUL 1988

APPLICATION NO.

48

/88(F)

W.P. NO.

Applicant(s)

Smt M.M. Preetha

To

Respondent(s)

V/s The Chief Administrative Officer, Air Force Stn,
Jalahalli, Bangalore & 2 Ors

1. Smt M.M. Preetha
No. 65/1, Rajanna Building
Near Gangamma Temple
Jalahalli Post
Bangalore - 560 013
2. Shri M. Madhusudan
Advocate
No. 914, 7th Cross
7th Main, Ashoknagar
Bangalore - 560 050
3. The Chief Administrative Officer
Air Force Station
Jalahalli West
Bangalore - 560 015
4. The Air Officer Commanding
Air Force Station
Jalahalli West
Bangalore - 560 015
5. The Officer-in-Charge
Air Force Canteen (East)
Air Force Station
Jalahalli
Bangalore - 560 014
6. Shri M. Vasudeva Rao
Central Govt. Stng Counsel
High Court Building
Bangalore - 560 001

Subject : SENDING COPIES OF ORDER PASSED BY THE BENCH

Please find enclosed herewith the copy of ORDER/~~STAY~~ ~~INTERIM ORDER~~
passed by this Tribunal in the above said application(s) on 4-7-88.

Encl : As above

B.V. Venkatasubramanian
DEPUTY REGISTRAR
(JUDICIAL)

*in respect of applicant and
Deceased on 7.7.88*

*(M. Madhusudan)
Advocate for Applicant.*

**In the Central Administrative
Tribunal Bangalore Bench,
Bangalore**

ORDER SHEET

Application No. 48 of 1988(F)

Applicant

Respondent

Smt M.M. Preetha

V/s

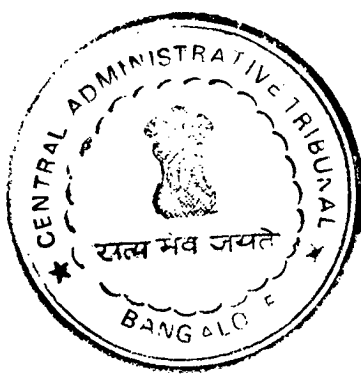
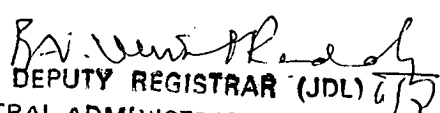
The Chief Admn Officer, Air Force Station,
Jalahalli, Bangalore & 2 Ors

Advocate for Applicant

Advocate for Respondent

M. Madhusudan

M. Vasudeva Rao

Date	Office Notes	Orders of Tribunal
		<p>KSP VC/LHAR A 4.7.88 <i>order</i></p> <p>Applicant by Sri M.M. Madhusudan Respondents by Sri M.V. Rao. After arguments were heard at some length, particularly on the question of jurisdiction raised by the respondents, Sri Madhusudan files a memo praying for permission to withdraw the application with liberty reserved to agitate the matter before the competent forum to determine the validity of the impugned order.</p> <p>Sri Rao opposes the request to reserve liberty. But we consider it proper to grant the request and reserve liberty to agitate the validity of the proceedings before the appropriate forum. We, therefore, dismiss this application as withdrawn for the reasons stated in the memo. No costs.</p> <p style="text-align: right;">sd/- VC 4/7/88</p> <p style="text-align: right;">sd/- M(A) 4-7-88</p> <p style="text-align: center;">TRUE COPY</p> <p style="text-align: right;">  DEPUTY REGISTRAR (JDL) CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE </p>